

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:520

ANSWERED ON:24.02.2011

AMENDMENT IN LAND ACQUISITION, ACT

Choudhary Shri Harish;Jaiswal Shri Gorakh Prasad ;Kataria Shri Lal Chand;Mahant Dr. Charan Das

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to make amendments in Land Acquisitions Act, displacement and rehabilitation laws;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) the action plan of the Government for the families displaced due to Land Acquisition Act; and
- (e) whether scientific criteria is being adopted while providing compensation to the displaced families?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT(SHRI SISIR KUMAR ADHIKARI)

(a) to (c): Yes, Sir. The proposal to introduce the Land Acquisition (Amendment) Bill and the Rehabilitation & Resettlement Bill in the Parliament is under consideration of the Government.

(d) & (e): To provide comprehensive rehabilitation to the displaced persons, the National Rehabilitation & Resettlement Policy-2007 has been notified by the Government of India on 31st October, 2007 in the Official Gazette. This policy provides for the basic minimum requirements which all projects leading to involuntary displacement of peoples must address. The State Governments, Public Sector Undertakings or Agencies and other requiring bodies shall be at liberty to put in place greater benefit levels than those prescribed in the NRRP-2007.